[PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY PART – II, SECTION 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS Notification

New Delhi, 5th March, 2010.

G.S.R. 177 (E). – In exercise of the powers conferred by sub-section (1) of section 642 read with sub-section (1) of 610B of the Companies Act, 1956, the Central Government hereby makes the following rules further to amend the Companies (Central Government's) General Rules and Forms, 1956, namely: –

- (1) These rules may be called the Companies (Central Government's) General Rules and Forms (Second Amendment), 2010.
 - (2) They shall come into force with effect from the 14th day of March, 2010.
- 2. In the Companies (Central Government's) General Rules and Forms, 1956, herein after referred to as the said rules,
- (i) after rule 20F, the following rule shall be inserted, namely:-
- "20G (1) An application for rectification of mistakes made while filing Form No. 1, Form No.1A and Form No. 44 electronically, on the Ministry's website, shall be made to the Registrar of Companies in Form No. 68 and such application shall be accompanied by fee of rupees one thousand for rectification of mistakes in Form No. 1 and Form No. 1A and rupees ten thousand for rectification of mistakes in Form No. 44 respectively;
- (2) An application in Form No. 68 complete in all respects shall be made to the Registrar within a period of three sixty five days from the date of approval of Form No. 1, Form No. 1A and Form No. 44 respectively by the Registrar:

Provided that the provision relating to the rectification of mistakes as is referred to in sub-rule (1) shall also be made applicable to the Form No. 1, Form No. 1A and Form No. 44 filed and approved electronically on the Ministry's website, prior to the 14th day of March, 2010.

(3) After receiving the application for rectification of mistakes, the Registrar shall examine the said application based on the relevant documents filed and available on record and there after approve the application and intimate the mistakes rectified to the applicant within a period of sixty days from the date of filing of the said application:

Provided that the rectification of mistakes shall be allowed only once in respect of one company."

(ii) in Annexure 'A', after Form No. 67, the following Form shall be inserted, namely:-

FORM NO. 68

Application for rectification of mistakes apparent on record

[Pursuant to Rule 20G of the Companies (Central Government's) General Rules and Forms, 1956]

Note - All fields marked in	n * are to be mandato	orily filled.			
1.(a) *This form is for rectificat	tion of information filed th	nrough			
○ Form 1A ○) Form 1	orm 44			
(b) *Form 1A reference num (SRN) of approved Form or SRN of approved Form	1A) or SRN of approved				Pre-fill
2.(a) Corporate identity numb registration number (FC		pany	·		
(b) Global location number (GLN) of company				
3.(a) Name of the company		· .			
(b) Address of the registered office or of the principal place of business in India of the company			· ,		
(c) Name of the applicant					
(d) *e-mail ID					
4. Rectification required in Originally filled in informat (a) Approved name of the co	tion vide above mention				
(b) Type of the company					
(c) Category of the company	•				
(d) Sub-category of the com	pany				
Enter the correct information following, which need to be		en filled in.	Enter only th	ne relevant fie	ld(s) from the
(e) Type of the company					
New company (others	s) Section 25 compar	ny 🗌 Part	IX company [Producer (P	art IXA) company
(f) Category (select whichever	er is applicable)				
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Attachments	List of attachments
Board resolution authorising the rectification Optional attachment(s) - if any Attachment	The state of the s
	Remove attachment
Verification	
To the best of my knowledge and belief, the information given in this	application and its attachment(s) is correct and comp
I have been authorised by the Board of directors' resolution number to sign and submit this application.	dated (DD/MM/YYYY)
I am a promoter (proposed first subscriber to the MoA) and I am also to sign and submit this application.	authorised by the other proposed first subscribers
I am authorised to sign and submit this application.	
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Company secretary (in whole-time practice)	
*Whether associate or fellow Associate Fellow	
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Digital signature of the authorising officer	
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[F No 1/02 /2010 CL.V]

Renuka Kumar, Joint Secretary.

Note: The principal rules were published vide number S.R.O. 432A, dated the 18th February, 1956 and was last amended vide number G.S.R. 68(E), dated the 10th February, 2010.